

**National Company Law Appellate Tribunal, New Delhi**

**Principal Bench**

**Company Appeal (AT) No. 30 of 2021**

**IN THE MATTER OF:**

**Giti Ranjan Patra**

**...Appellant**

**Vs.**

**Registrar of Companies, Odisha**

**...Respondent**

**Present:**

**For Appellant:**

**Mr. Iswar Mohapatra, Mr. Vinod Chaurasia,  
Advocates**

**ORDER**

**(Through Virtual Mode)**

**07.04.2021:** Learned Counsel for the Appellant submits that after filing this application, the Income Tax Department has started recovery proceedings against the Appellant Company. Therefore, in C.P. No. 224/CB/2020 vide order dated 17.3.202, the Appellant Company revived. In such a situation, he seeks permission to withdraw this Appeal.

We allow to withdraw the Appeal. Thus, the Appeal is disposed of as withdrawn.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

Ss/kam